

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/600 /2009 - CU[DB]

Date 28/04/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

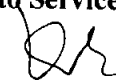
To :
SHRI SANJIV RANA,
HOUSE NO. 855, NEAR RAGHU NATH MANDIR,
NAJAFGARH, NEW DELHI.
SHRI SANJIV RANA,

Appellant

Vs
Respondent

C.C.(PREVENTIVE)

I am directed to transmit herewith a certified copy of **Final order No.C/154/ 2011 CU[DB]** dated 27.04.2011
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C.(PREVENTIVE)
NEW CUSTOM HOUSE, NEAR
I.G.I. AIRPORT, NEW DELHI
110037.
2. Adv. / Consult
MR.PREM RANJAN KUMAR,ADV
LGF 6/33,VIKRAM VIHAR,
LAJPAT NAGAR PART-IV, NEW DELHI-24
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
8. M/s. Deeparchie Publications, M-93, Marg. 46. Saket, New Delhi 110017
9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
10. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15
11. LAWCRUX Advisors Pvt Ltd, LAW House,1-8.Sector - 10, Faridabad 121003 (Harvana)
12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
13. Office Copy
14. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Customs Appeal No. 600 of 2009

[Arising out of Order-in-Original No. 11/Commr/HKT/2009 dated 30.6.2009 passed by the Commissioner of Customs (Prev), New Delhi]

For approval and signature:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. M. Veeraiyan, Member (Technical)

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- | | |
|--|------|
| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | No |
| 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not? | No |
| 3. Whether Their Lordships wish to see the fair :
copy of the Order? | Seen |
| 4. Whether Order is to be circulated to the :
Departmental authorities? | Yes |
-

Sanjiv Rana

Appellants

Vs.

Commissioner of Customs
New Delhi

Respondent

Appearance:

None for the Appellants

Shri Sonal Bajaj, SDR for the Respondent

CORAM:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Date of Hearing/decision : 21.04.2011

Final ORAL ORDER NO. C/154/11

Per Archana Wadhwa (for the Bench):

On matter being called, nobody appeared for the appellants. We find vide Stay order No. C/100/11 dated 11.3.11 the appellants was directed to deposit an amount of Rs.25,000/- as a condition of hearing of his appeal and report compliance on 18.4.2011.

2. When the matter came up on 18.4.2011 for ascertaining compliance, our attention was drawn to report given by the Registrar wherein it was recorded that the appellants counsel has sought further time of a week to deposit the amount in question. Accordingly, the matter was adjourned for today.

3. When the matter came up for ascertaining compliance today, we find neither the appellant is present nor there is any compliance report on record. Therefore, we dismiss the appeal for non-compliance with the provisions of section 129E of the Customs Act read with the stay order.

(~~Archana~~ Wadhwa)
Member(Judicial)

(M. Veeraiyan)
Member(Technical)